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OFF 644795

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3	23-11-95	<p>Shri Deepak Misra is satisfied if a direction is made that in the event of these applicants making a representation to Respondent No.2/in pursuance of the order of the Supreme Court in SLP (C) No.8451 of 1989, decided on 21.1.1991 they are entitled to the benefit granted by the Supreme Court to the respondents therein, Respondent No.2 in this Application shall consider the same and grant such relief as is available to them. The representation shall be made within 4 (four) weeks and the same shall be disposed of within 90 (ninety) days from the date of receipt of the same. With this direction, the Original Application is disposed of without admitting. Hand over a copy of this order to the applicants' counsel forthwith.</p> <p style="text-align: right;">S. S. VICE-CHAIRMAN Anasirha, MEMBER (ADMN.)</p>	<p>For admission &amp; intimation to parties. S. S. 15/11 18/11</p> <p>For admission &amp; intimation to parties. S. S. 22/11 3/12</p> <p>A copy of order dt 23.11.95 may be given to the counsels for both sides. The record has been received on 24-11-95.</p> <p>S. S. 24/11/95 24/11/95 Recd by R. B. 30/11/95</p>